CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)



CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI.5

ORIGINAL APPLICATION NO. 359/2000

Sont. Bulu portos (12.). APPLICANTS

Union of India &ors Respondents

FOR THE APPLICANI(S) At B. 16 SKAZ WAS ADVOCATE

Mr. U. U. Wair . Phr. S. Sar ma

FOR THE RESPONDENT (S)

Dr. B. P. Jodi.

Notes of the Registry

<u>DATE</u>) 27.10. COURT'S OBDER

Present: Hon'ble Mr.Justice D.N.
Choudhury, Vice-Chairman.

Heard Mr.B.K.Sharma learned counsel for the applicant. Mrs.P.Baruah, on behalf of Br.B.P.Todi learned counsel for the respondents.

Application is admitted. Call for records. Issue notice on the respondents. Returnable by 2 months.List on 2.1.2001.

Issue notice on the respondents as to why the interim order as prayed for shall not be granted.

In the meantime, the applicant whoch is presently working as SUPW Teacher in the Kendriya Vidyalaya, Narangin, shall not be ousted from her service.

Vice-Chairman

My. Registrer. 24 10 pm

Sleps are keenived and Notice Notased and Sont to D/s fore Crossing The respondents No 1 +05 by Regd AID vide DINO 361452619 Md 14/11/2000

13/1/200

Reshondent No 2 Kilvered due!

21.1.2001

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1) Service Report well 8/111 awwither.

@ Notice returned un servie ou R. No-2, due to incomplete address. Heard Mr. S. Sarma, learned counsel for the applicant.

Dr.B.P. Todi, learned counsel for KVS is on accommodation.

List on 10:1.01 for further orders.

Vice-Chairman

720T.

O.A.No.359/2000

shall continue.



D Wotice duty serviced on R. No- 4,

10.1.2001

- 3) Notice resturned un-services on R. No-2, due to incomplet address,
- (2) Respondent No-1, 3 & 5 WZL Still awnited.

No written statement has been filed. Four weeks further time allowed for filing of written statement on the prayer of Ms B. Dutta Das on behalf of Dr B.P. Todi, learned counsel for the KVS. List it on 9.2.01 for The interim orders. order dated 27.10.2000

Order ald 10/1/01 Commedial to the fartles Counsel. 12/01/07.

14.2.2001

Written statement has been filed: Two weeks time allowed to the applicant for filing rejoinder, i. any. List for orders on 2.3.01.

List on 28.3.01 to enable the

Written statement has been filed.

List on 28.3.01 to enable the applicant

file written statement.

had by Reported No. 2,

5.3.

Vice-Chairm

Vice-Chairman

No. Rejoinder his

bein biled.

lm

1) W/S des lean filed on R- 2,3 md 4,

2) NO rejoindu has

leen filed.

D 24/4/01

28.3.2001

Written statement has The filed. applicant may ' rejoinder, if any, within three weeks from today. List it for orders 25.4.01.

Vice-Chairma

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		0.R. 333 01 2000			
Notes of the Registry	Date	Order of the Tribunal			
		* *			
	11 J				
	1	Three weeks time allowed to the			
	,				
		1			
		respondents.			
	7	List on 18.5.01 for further order.			
		order.			
The second secon		Vine Chairman			
		Vice-Chairman			
No. Rejoinder hus	* trd				
been blech.	18.5.01	Written statement has been filed.			
been folcol.		The New Three weeks time is allowed to			
		the applicant to file rejoinder, if any.			
12.6.01	e a sili	List on 13.6.01 for order.			
12.6.01		bise on 13.0.01 for order.			
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		(CUSha			
· ·		Member			
	t t				
	13.6.01				
b. szejsinder has been		filed. Mr. S. Sarma learned counsel for			
		the applicant prays for time to file			
a'leef.		rejoinder. Two weeks time is allowed			
3.4.01		for filing of rejoinder. List on 4.7.01			
3.4.01		for hearing.			
H H					
	0 1 500	1 Clishae			
	ĺ	Member			
	lm				
(- de la companya de	4.7.01	Mr.S.Sarma appearing for the			
		respondents submits that he has missed the			
		item and the case may be taken after two			
		weeks.			
		List on 20-7-2001 for hearing.			
•		1 Cl Whan			
•		Member			
	bb				
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•	20.7.01	On the prayer of Mr.S.Sarma learned counsel for the applicant case is adjourned to 1.8.01 for hearing.
	lm	Vice-Chairman
N.	,	
	1.8.01	the applicant for short adjournment on
, , , , , , , , , , , , , , , , , , , ,		the ground of Mr.M.Chanda has hownbeen
		engaged as counsel for the applicant.
		List on 10.8.01 for hearing.
		, h
	•	
	lm	Vice-Chairman
	10.8.2001	Mr.B.K.Sharma, learned Sr. counsel for the
		applicant, submits that the matter pertains to the probable of termination, which is not within the
		scope of Single Bench.
		The application may be put up for hearing
The Committee of the second		before the Dévision Beach on 12.9.2001.
	, bb	Mamber
Siriford Commence	1/2.9.01	Prayer is made on behalf of the Mr. 5. Sarma
	160.460.1	for adjournment of the case. Prayer is allowed.
,•		List on 24/9/01 for hearing.
in in and		Collabor Vice-Chairman
17.7.200)	mb'	2 1 4 1 4 1 4 1 4 1 4 1 4 1 4 1 4 1 4 1
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It's hold in me	24.9.2001	Heard in part. List for further hearing
hopardy 2 3 & 4.	i de la composition della comp	on 17710.01. The respondents to a produce the
		relevant records on that day
		Member Vice-Chairman
	nkm	•
	17/10	
	110	The Case is no D'uissia sem as today The Case is nelymoned to 22.14 Duis
•		you case (a regioned to 22. 14 dw)
	1 ·	Mho A
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Notes of the Registry 22.11.2001 open Court, kept in separate sheets. 1 (Lusha Member dd

We have heard Mr.S.Sarma, learned counsel for the applicant and Mr.N.Chanda, learned counsel appearing for the respondents Hearing concluded, judgment delivered in

The application is allowed in terms of the order. Nom order as to costs.

Vice-Chairman

Notes of the Registry

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 359 of 2000.

Date of Decision. 22.11.2001

__Advocate for the Respondent(s)

NO

Smt. Bulu Patowary

Petitioner(S)

Shri S.Sarma

Advocate for the Petitioner(s)

Union of India & Others.

Respondent()

THE HON'BLE MR. JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN THE HON'BLE MR. K.K.SHARMA, ADMINISTRATIVE MEMBER.

- 1. Whether Reporters of local papers may be allowed to see the judgment?
- 2. To be referred to the Reporter or not ?

_Sri_M.Chanda

- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether the Judgment is to be circulated to the other Benches

Judgment delivered by Hon'ble: Vice-Chairman.

CENTRAL ADMINISTRATIVE TIRBUNAL, GUWAHATI BENCH.
Original Application No. 359 of 2000.

Date of Order: This the 22nd Day of November, 2001.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr K.K.Sharma, Administrative Member.

Smt Bulu Patowary,
Socially Useful Productive Works Teacher,
Kendriya Vidyalaya, Narengi,
Guwahati, Assam. . . . Applicant.

By Advocate Shri S.Sarma.

- Versus -
- 1. The Unionof India, represented by the Secretary to the Govt. of India, Ministry of Human Resource Development, New Delhi.
- 2. Kendriya Vidyalaya Sangathan, through its Chairman, Nehru House, Bahadur Shah Zafar Marg, New Delhi.
- 3. The Commissioner, Kendriya Vidyalaya Sangathan, J.N.S Campus, New Delhi.
- 4. The Asstt.Commissioner, Kendriya Vidyalaya Sangathan, Guwahati Region, Maligaon,Guwahati-12.
- 5. The Principal, Kendriya Vidyalaya,
 Narengi, Guwahati-29. . . . Respondents.

By Advocate Sri M.Chanda.

ORDER

CHOWDHURY J. (V.C)

The core issue involved in this application pertains to regularisation of service of a teacher of the Kendriya Vidyalaya. The brief facts essential for adjudication of the case are enumerated below:

The applicant was initially appointed as Socially Useful productive Works Teacher (SUPW) in the Kendriya

Vidyalaya fromh3.8.1983 to 30.4.1984 and thereafter until 30.4.1989 intermittently she had worked for a period of three years on ad hoc basis. She obtained the Bachelor Degree of Arts in the year 1987 and also holds one year National Trade Certificate from the Industrial Training Institute, Bongaigaon under the National Council for Training in Vocational Trades. The name of the applicant was sponsored by the Employment Exchange. The applicant since working an ad hoc basis made an application before the Gauhati High Court under Article 226 seeking for a direction for regularisation of her service. By order dated 16.11.89 in Civil Rule No. 619/89 the High Court directed the respondents to appoint the applicant to the post of SUPW(S&H) Teacher in temporary capacity until the services of a duly qualified teacher are obtained at which selection the petitioner may also be considered. Pursuant thereto the applicant was appointed with effect from 16.11.89 and she was provided regular pay scale. In the year 1996 she was deputed for an in-service course in Work Experience specifically meant for the teachers of various regions including Guwahati. The in-service course was imparted at Kendriya Vidyalaya, National Aeronautic Laboratory Campus, Bangalore. The applicant successfully completed the course. She was called for interview in the year 1995 before the Selection Committee comprising of five Members and she gathered the impression that she fared well. While the applicant was working as such she was served with a Memorandum dated 31.8.2000 intimating certain adverse remarks. She submitted her representation dated 27.9.2000 for expunction of the adverse remarks by way of review. The Memo dated 31.8.2000 also mentioned that the applicant was working on court order and there was no appointment order from the KVS. The applicant apprehending termination moved

the Tribunal by way of this application praying for a direction for regularisation of her service.

- The respondents contested the case. According to the respondents she was appointed as SUPW teacher (sewing and needle) on purely ad hoc basis for the period starting 9.3.89 to 30.4.89 or till the regular incumbent joins whichever is earlier. The respondents disputed the eligibility of the applicant and stated that she did not possess diploma in tailoring and needle work from Government Industrial Training Institute, Kasturba Gandhi Marg, New Delhi nor did shei/g one year training certificate in cutting and tailoring for Women Instructors, New Delhi as required in Kendriya Vidyalayas. She only possessed one year National Trade Certificate, as such she was not qualified for regular appointment. The respondents stated in the written statement that the applicant was interviewed on 8.12.95 by the Regional Selection Board and the proposal was forwarded to the KVS, Headquarter for her regular appointment but her case was not considered for regular appointment as she did not qualify for the post of SUPW teacher in KVS. The respondents also asserted that the applicant was deputed for an in-service course only because of her working innthat post.
- 3. We have heard Mr S.Sarma, learned counsel for the applicant and also Mr M.Chanda, learned counsel appearing for the respondents at length. Mr Sarma, learned counsel for the applicant submitted that the applicant rendered her service for more than 12 years. She is eligible to hold the post in view of her experience as SUPW teacher. There is no justification for not regularising her service. Mr Sarma also submitted that in identical case, the respondents relaxed the qualification of the candidate pursuant to the

judgment of the Gauhati High Court in Civil Rule No.445/85, 1137/86 and 1138/86 disposed of on 3.7.87. Mr Sarma submitted that since the applicant had rendered her service in the institution and performing her duties to the satisfaction of the authorities, there is no justification for not regularising her service. Countering the arguments of Mr Sarma, Mr M.Chanda, learned counsel for the respondents submitted that the applicant lacked the essential qualification, namely, a diploma in tailoring and needle work from the recognised institute she could not be regularised in service. Mr Chanda, the learned counsel produced before us the relevant records including the minutes of the DPC that was held on 8.12.95. The applicant was awarded 55 marks out of 100 and the said proceeding was forwarded to the KVS Headquarters, New Delhi by communication dated 8.12.95 for approval of the select panel of Work Experience Teacher. It was also mentioned there that the applicant did not possess the requisite 3 years diploma in cutting and tailoring as required under the KVS rules. The Assistant Commissioner, KVS, New Delhi by communication dated 13.3.96 informed that the case of the applicant could not be considered for appointment on regular basis as she was not qualified for the post of SUPW teacher with a direction to terminate her service by appointing a SUPW teacher from the approved select panel. As per norms the following qualifications are prescribed for Work Experience Teacher:

[&]quot;(i) Matriculation or Higher Secondary Examination; (ii) Three Years' Diploma in Electrical Engineering and Electronics, or in Tailoring, Needle Work and Embroidery from a recognized institution or Government Industrial Training Institute or polytechniand two years' practical/teaching experience in the trade, or Instructors' Training Course Diploma plus three years' practical/teaching experience in the trade or Degree in Technical Education

from the Regional College of Education with two years' practical/teaching experience. Preference will be given to candidates possessing skill and knowledge of Toy and Doll Making, Puppetry, Batik, Leather Work, Sheet Metal Work, Wood work, Kitcher Gardening and Ornamental Gardening etc."

Admittedly the applicant fulfills one part of the eligibility test, namely, so far her educational qualification is concerned she possessed a diploma in cutting and tailoring for one year course and not a three years Diploma in Tailoring, Needle Work and Embroidery from Government institute or polytechnic. In identical matter the respondents however, relaxed that part of the qualification and appoint Smt Surject Kaur, Miss Mira Bhattacharjee and Rabindra Narayan Deb, petitioners in Civil Rule Nos.445/85, 1137/86 and 1138/86. The petitioner in Civil Rule No.445/85 had possessed one year certificate course from Industrial Training Institute and the other two petitioners had possessed three years' Diploma course from the respective institutes. The High Court considering the facts and circumstances of those petitions directed the respondents to consider their cases by relaxing the aforesaid qualifications. In Rabindra Narayan Deb case the High Court made the following observation:

"Sri Rabindra Narayan Deb had completed three years' course, two years from ITI. Shillong and one year Apprenticeship Training at Indian Oil Corporation. Guwahati Refinery and had qualified in the Trade as an electrician. He had been teaching the subject from 1978 satisfactorily as a teacher. We are inclined to take the view that it is not right for the authorities to continue a person in a job x year after year for 5-6 years or more and yet say that he is not qualified, particularly, when the incumbent has been performing duties satisfactorily, possibly because they have requisite educational knowledge but do not have the particular diploma required, which we are inclined to think is taking a very technical view in the matter. We accordingly think that this is also a fit case where the authorities

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should consider whether the three years' certificate which the petitioner has should or should not be considered sympathetically for relaxation of the aforesaid qualification for the reasons stated above, and if required, the relaxation of age qualification should also be sympathetically considered."

The case of the applicant is not distinguishable from those mentioned, when the respondents consequent to the decision of the High Court regularised the services of the aforesaid persons, there is no ground in discriminating the applicant. Considering the facts and circumstances we do not find any justification in not giving the similar benefit to this applicant, else it would be held violative of the equality clause.

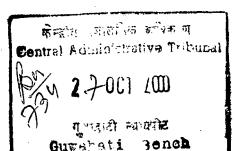
- and 4 to consider the case of the applicant for her regular appointment as SUPW in the Kendriya Vidyalaya on the footing that she possessed the requisite qualification and if necessary by relaxing her eligibility condition on the basis of her experience and the respondents are also directed to pass an appropriate order thereon within a period of 2 months from the date of receipt of this order.
- 5. We also direct that till completion of the aforesaid exercise the applicant shall be allowed to continue in her present posting.

The application is allowed to the extent indicated. There shall however, be no order as to costs.

16.1 CSharm

(K.K.SHARMA)
ADMINISTRATIVE MEMBER

(D.N.CHOWDHURY -) VICE CHAIRMAN



THE CENTRAL ADMINISTRATION TRIBUNAL:: GUWAHATI BENCH GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the Case

,: 0.A. No. 359 of 2000

Smt. Bulu Patowary

... Applicant

- Versus -

Union of India & Ors.

Respondents

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Registration No.

Date of filing :

Renistrar

Filed By: 6
The Applicant
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THE CENTRAL ADMINISTRATIVE TRIBUNAL::GUWAHATI BENCH GUWAHATI

O.A. No. 359 of 2000

BETWEEN

Smt. Bulu Patowary, W/O Shri K.K. Patowary, presently working a Socially Useful Productive Works Teacher, Kendriya Vidyalaya, Narengi, Guwahati, Assam.

.. Applicant

AND

- 1. The Union of India, represented by the Secretary to the Government of India, Ministry of Human Resources Development, Central Secretariat, New Delhi.
- 2. Kendriya Vidyalaya Sangathan, through its Chairman, Kendriya Vidyalaya Sangathan, Nehru House, Bahadur Shah Zafar Marg, New Delhi.
- 3. The Commissioner, Kendriya Vidyala Sangathan, JNS Campus, New Delhi.
- 4. The Asstt. Commissioner, Kendriya Vidyala Sangathan, Guwahati Region, Maligaon, Guwahati-12.
- The Principal, Kendriya Vidyalaya,
 Narengi, Guwahati-29.

... Respondents

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

The application is directed against the threatened termination of service of the Applicant as socially Useful Productive Works (SUPW) Teacher of Kendriya Vidyalaya, Narengi in which post she has been working for the last 17 years.



2. <u>JURISDICTION OF THE TRIBUNAL</u> :

The Applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION :

The Applicant further declares that the application is filed within the limitation period prescribed under Section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE :

- 4.1 That the Applicant is a citizen of India and as such she is entitled to all the rights, protections and privileges guaranteed by the Constitution of India and the laws framed thereunder.
- 4.2 That the Applicant is now serving as a SUPW teacher in Kendriya Vidyalaya, Narengi. Aeducation qualification is B.A. with certificate course in Cutting and Tailoring which she obtained from the Industrial Training Institute, Bongaigaon, controlled by the National Council for Training in Vocational Trades. In the said certificate course examination, she obtained 77% marks.
- 4.3 That the Applicant initially entered into the services of the Kendriya Vidyala Sangathan in the year 1983 and since then was continuing in her service with time to time engagement and extension. Her name was sponsored by the Employment Exchange, Bongaigaon. In



one of her appointments in 1985, she was so appointed pursuant to her selection by a duly constituted selection committee. During the year 1988-89, the Applicant was again selected by the selection committee for being appointed as SUPW teacher on the basis of the educational qualification and the certificate course.

Above factual aspect of the matter are not in dispute and was the subject matter of Civil Rule No. 619/89 and the Applicant craves leave of this Hon'ble Tribunal to produce the copies of the relevant documents as and when required.

- 4.4 That when the services of the Applicant was continued on adhoc basis and there being no security of job, the Applicant approached the Hon'ble Gauhati High Court by filing Civil Rule No. 619/89 and the Hon'ble Court was pleased to admit the same. By an order dated 8.9.89, the Respondents therein were directed to consider the appointment in the available vacancies.
- 4.5 That the above Civil Rule was finally disposed of vide judgment and order dated 16.11.89 and the Respondents were directed to appoint the Applicant to the post of SUPW teacher.
 - A copy of the said judgment dated 16.11.89 is annexed hereto as <u>ANNEXURE=1</u>.
- 4.6 That Inspite of the aforesaid orders of the Hon'ble Court, the Applicant was not appointed as directed by the Hon'ble Court. After a protracted



correspondences, eventually the Applicant was appointed as SUPW w.e.f. 16.11.89 in the regular pay scale admissible to the post vide Memo No. F.36/KVN/93-94/2014-17 dated 15/22-11-93. This was preceded by due approval of the competent authorities as mentioned in the appointment letter itself.

A copy of the said memorandum dated 15/22.11.93 is annexed hereto as $\underline{\text{ANNEXURE}}$.

the Applicant states that eversince her 4.7 appointment as above, she has been serving in the institution to the best of her ability and satisfaction of the students. In the year 1996, she was deputed for in-service course in Work Experience specifically meant for the teachers of various regions including Guwahati. The in-service course was imparted Kendriya Vidyalaya, National Aeronautic Laboratory campus, Bangalore. The Applicant successfully completed the aid work experience course which is imparted to regular teachers of the Sangathan. This was preceded by interview held only for the Applicant to which she was invited vide letter No. F.8-9/94-KVS(GR)/13075 dated 4/3.12.95. The Applicant appeared before the said interview and to the best of her knowledge, she was found suitable by the selection committee comprising of five members. During the course of her interview, she was also intimated by the members that having regard to the . long five years of service to her credit and the experience she had gathered, the selection was a formality and that her services would automatically

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stood regularised. However, she was not intimated anything in writing, but by the conduct of the Respondents towards recognition of the Applicant as a regular teacher, naturally proved that her service stood regularised.

Copies of the interview call letter dated 4.12.95 and the list of participants in the in-service course are annexed hereto as <u>ANNEXURES-3</u> and <u>4</u> respectively.

4.8 That pursuant to her such selection, she was sent to the said "in-service course" which is always imparted to regular teacher only. The Applicant has been given all service benefits membership to pension scheme, Group Insurance Scheme, etc. She has also been granted the incremental benefits and her case was recommended for crossing of efficiency bar btu in the mean time in view of the Fifth Pay Commission recommendations came into being and accordingly as per the said recommendation it was not necessary to cross the efficiency bar. Be it stated that her case was also recommended for here confirmation. Treating her to be regular teacher, has been allowed to take loan for LICI, Housing Finance Ltd. and the school as acted as guarantor with undertaking to revere the loan instalments and to remit the same to LICI, Housing Finance Ltd.

A copy of the undertaking dated 2.6.2000 is annexed hereto as $\underline{ANNEXURE-5}$.

4.9 That the Applicant states that she has got 2 sons and one daughter studying in bachelor of Computer Education Course, Class-XII and Class-IV respectively. The Government of India, Ministry of Human Resource Development has granted financial assistance for her eldest son's education as admissible to regular teacher.

In the above context, copies of the letters dated 10.4.200 and 10.5.2000 are annexed hereto as ANNEXURES-6 and 7 respectively.

4.10 That in the year 1995, the Principal of the school issued a certificate certifying the duration of service of the Applicant and as to how she has been allowed to draw all service benefits admissible to KVS employees. It was also certified that she was teaching from Class-VII to Class-XII satisfactorily.

A copy of the certificate dated 7.12.95 is annexed hereto as $\underline{\mathsf{ANNEXURE}}_{-8}$.

4.11 That the service records including the ACRs of the Applicant depict her sincere and dedicated service during the academic inspection also the authorities of KVS also have all along given favourable reports to her of which mention may be made of 1997 wherein she has been given the following remarks:

"SUPW lessons and activities are very much upto the mark - variety of activity is taught. To the students are very interested and have a lot Teacher is excellent and effective."



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The Applicant craves leave of the Hon'ble Tribunal for a direction to produce her annual confidential rolls and the yearly academic inspection reports.

4.12 That the Applicant was surprised to receive memorandúm No. F.5-4/98-KVS(GR)/5591-92 dated 31.8.2000 making certain wild and baseless allegations as adverse remarks purportedly recorded in her ACR for the ending 30.6.2000. Before recording such adverse remarks, the Applicant was never intimated deficiency in her service and/or no warning either oral or in writing was given to her to remove the deficiencies as required under the rules. Such remarks suddenly reported in her ACR during 30.6.2000 run contrary to her earlier ACRs wherein no such remark was recorded and rather she has always been reported as a good and efficient teacher and her all the ACRs prior to the one dated 31.8.2000 carry good remarks. thus the memorandum dated 31.8.2000 is not sustainable being not founded on materials facts and there being procedural irregularity in recording the adverse remarks. Further on the face of it, the remarks recorded are vague indefinite and all are in general in nature without specifying anything and detaching the particulars. reasonable man instructed in law could have recorded such sweeping remarks in the ACR, except with oblique purpose. Hints of malafide and colourable exercise of power are the foundation of the remarks so much so there could not have been a remark regarding her appointment which is also contrary to the

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factual aspect of the matter depicting total nonapplication of mind.

A copy of the memorandum dated 31.8.2000 is annexed hereto as <u>ANNEXURE-9</u>.

4.13 That on receipt of the aforesaid memorandum, the Applicant submitted the representation against the aid adverse remarks on 27.9.2000. In the representation, she has dealt with the mater in detail.

A copy of the memorandum dated 27.9.2000 is annexed hereto as <u>ANNEXURE-10</u>.

That eversince the issuance of the memorandum 4.14 dated 31.8.2000 (Annexure-9), things have started moving adversely against the Applicant. It is being whispered that she being not a regular appointee, and having been continued in service pursuant to the Annexure-1 order of the Hon'ble Gauhati High Court, her service would be terminated at any moment. It is also whispered that although no one else has been selected in her post, but the post being held by her is going to be filled up by another incumbent on transfer from another school in Bihar and pursuant to that her service will be dispensed with. Everything is being done in a hush hush manner. Going by the facts circumstances involved in the case and there being delay towards regularisation of the services of Applicant although she was interviewed for the purpose way back in 1995, it is her genuine apprehension that her service is going to be terminated at any moment



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upon joining of the incumbent from Bihar. It is a device being adopted by the Respondents to see the ouster of the Applicant so that the post that would fall vacant could be filled up by their own nearer and dearer one.

That the Applicant states that her apprehension 4.15 is fortified with the issuance of Annexure-9 memorandum dated 31.8.2000 inasmuch as there could not have been any other occasion to issue such a memorandum making a statement therein that she has been continuing in her service as per the order of the Hon'ble Court and there is no order from the KVS regarding her appointment. Such a statement could not have been an adverse remark and same is also incorrect inasmuch as she has been appointed in her post with due approval of competent authorities. For all practical purposes, is a regular teacher of the school with all service benefits. The Respondents have all along treated her to be so, more particularly, after the interview held 1995. The Applicant cannot be made responsible for nonissuance of any order towards regularisation of her service pursuant to the interview and her selection 1995.

4.16 That the Applicant has come to know that although the incumbent from a Bihar school is sought to be transferred to her school, the school authority has reported that there is no vacancy in the school to accommodate the said transferee. However, the authority of the KVS is hell bound to see the ouster of the Applicant and to that effect has reportedly advised the

local authorities to replace the Applicant by way of termination of her service with that of the transferee. As per the whisper made in the Vidyalaya, the aforesaid development has taken place in the middle of October itself and now there is imminent that of termination of her service. In such an eventuality, she will suffer irreparable loss and injury and the same will seriously tell upon her family life.

4.17 That the Applicant states that there Was doubt regarding her certificate course qualification as reflected in the final order of the Hon'ble High Court. . However, the KVS itself found it difficult candidates with their laid down qualification as which such certificate course qualification is required to be obtained only from the selective institutions. Having regard to such a difficult situation, the authorities of the KVS were pleased to relax the said qualification in respect of many teachers and their services have been regularised of which mention may be made of the cases of Miss Mira Bhattacharjee, Shri R.N. Deb and Smti. Surjit Kaur. In this connection, letter No. F.3-1/80-KVS(RP-II) dated 11.11.88 by which all the three persons were granted relaxation. This being position, there is no earthly reasons as to why same benefit should not be extended to the Applicant also. In fact, during the course of interview, held in 1995, solely for the purpose of regularisation of services, the members of the selection committee known to her that her services would he regularised, if necessary, by way of extending



benefit of relaxation having regard to her length of service and experience and that she could very well take it that her services had been regularised. She was also appraised by the said members that the selection was a mere formality. Although no further intimation was given to her, as per her legitimate expectation and going by the sequence of events, she took it to be a deemed regularisation of her service, more particularly, in view of the fact that after the said selection, she has been extended all service benefits and she has been treated as a regular teacher with retrospective effect. Now contrary to such a situation and her legitimate expectation, there is move to terminate her services by way of replacement to be made by a transferee. Even if the Hon'ble High Court's order is taken recourse to holding that her services have not yet been regularised, then also her services cannot be terminated in this manner and Respondents are precluded from doing so in terms of the order of the Hon'ble Court and without complying with the same.

4.18 That the Applicant has filed this O.A. seeking urgent and immediate relief in view of threatened termination of her service. It is a fit case for passing the impugned order as has been prayed for. Balance of convenience lies in her favour and if the impugned order prayed for is not granted, she would suffer irreparable loss and injury including financial hardship and liability. Having regard to the fact that she has been working in the KVS for the last 17 years,





she cannot be branded to be a temporary appointee and even otherwise also her services should be deemed to be regular and the same cannot be dispensed with in the manner as has been sought to be done by the Respondents.

4.19 That in any view of the matter, the impugned and proposed action of the Respondents are not sustainable and liable to be set aside granting the reliefs to the Applicant as has been prayed for.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS :

- 5.1 For that the Applicant having rendered about 17 years of service, her services cannot be terminated and/or dispensed with in the manner as has been sought to be done by the Respondents.
- 5.2 For that the Applicant having already been selected on various occasions by the KVS authorities, her services are deemed to be regularised with retrospective effect and the same cannot be dispensed with without following the due process of law.
- 5.3 For that the Applicant having already been selected in the year 1995 pursuant to the order of the Hon'ble High Court and she having been granted all service benefits retrospectively, now suddenly, after 17 years, she cannot be termed as a temporary appointee so as to dispense with her service by way of posing an incumbent on transfer.



5.4 For that the very fact that the Applicant has been rendering her services with utmost devotion and sincerity and that her service record and the ACRs also depict the same itself will nullify the adverse remarks as reflected in the Annexure-9 memorandum and accordingly, the said adverse remarks are not at all sustainable and no action on that basis can be taken towards dispensation of the services of the Applicant.

- 5.5 For that malafide and colourable exercise of power being the foundation of the proposed termination of the services of the Applicant and the Annexure-9 memorandum having been issued with an oblique purpose which is now evident in view of the fact that her services are going to be terminated, such action on the part of the Respondents are not at all sustainable.
- 5.6 For that the Applicant having already been selected in 1995 and whatever relaxation is required to be given even if the same is held to be essential, such procedure having already been followed and the Applicant having all along been treated as a regular teacher of the school, her services cannot be terminated in the manner as has been sought to be done.
- 5.7 For that having regard to the length of service and the experience, the Applicant has already gathered, having worked in the KVS for the last 17 years, there should be deemed relaxation in favour of her in respect of certificate course qualification which was also the ground reality as realised by the members of the selection committee held in 1995.





- 5.8 For that the Applicant being a regular teacher of the school, her services cannot be terminated without following the due process of law and her services cannot be replaced by a transferee.
- 5.9 For that the Appellant having fulfilled all the requisites in the matter of appointment, her services cannot be dispensed with and even if it is held that she was lacking in the certificate course qualification, same should be deemed to be relaxed and/or be expressly relaxed as was done in case of others in deference to Article 14 and 16 of the Constitution of India.
- 5.10 For that the Applicant having always been treated as a regular employee, there could not have been any occasion for this sudden development, more particularly, with the issuance of Annexure-9 memorandum, but for an oblique purpose to accommodate person of the choice of the Respondents.
- 5.11 For that if the services of the Applicant is dispensed with and/or terminated in the manner as has been sought to be done, same will be violative of the order of the Hon'ble High Court.
- 5.12 For that in any view of the matter, the impugned action on the part of the Respondents is not sustainable and interference of this Hon'ble Tribunal is called for in the matter.

6. DETAILS OF REMEDIES EXHAUSTED :

The Applicant declares that she has no other alternative and efficacious remedy except by way of filing this application.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

The Applicant further declares that no other application, writ petition or suit in respect of the subject matter of the instant application is filed before any other Court, Authority or any other Bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

7. RELIEFS SOUGHT FOR :

Under the facts and circumstances stated above, the Applicant prays that this application be admitted, records be called for and notice be issued to the Respondents to show cause as to why the reliefs sought for in this application should not be granted and upon hearing the parties and on perusal of the records, be pleased to grant the following reliefs:

- 8.1 To set aside and quash the impugned action/proposal towards termination of the services of the Applicant as SUPW teacher in the Kendriya-Vidyalaya, Narengi.
- 8.2 To direct the Respondents to treat the Applicant as a regular teacher of the said school with effect from 16.11.89 with all consequential benefits.



- 8.3 Cost of the application.
- 8.4 Any other relief or reliefs to which the Applicant is entitled and as may be deemed fit and proper.

9. <u>INTERIM ORDER PRAYED FOR</u> :

Under the facts and circumstances of the case, the Applicant prays for an interim order issuing a direction to the Respondents not to dispense with the services of the Applicant as SUPW teacher of Kendriya Vidyalaya, Narengi.

The application is filed through Advocate.

- 11. PARTICULARS OF THE I.P.O.
 - i) I.P.O. No. : 72ê 47678 26503429
 - ii) Date : 7.8.26 15.10.2000
 - iii) Payable at : Guwahati.

12. LIST OF ENCLOSURES :

As stated in the Index.

Verification.....

VERIFICATION

I, Smt. Bulu Patowary, aged about 39 years, wife of Shri K.K. Patowary, presently working as SUPW teacher of Kendriya Vidyalaya, Narengi, do hereby solemnly affirm and verify that the statements made in paragraphs 103,41045,470417,419 and5012 are true to my knowledge; those made in paragraphs 46 are true to my information derived from records and the rests are my humble submissions before the Hon'ble? Tribunal.

And I sign this verification on this the $25\,$ th day of October 2000.

- Mrs. Bulu Patowary.

NNEPURE-मणितिय के राष्ट्र अविदय की प्याप्त और फीतिओं का अधिकत अविधित रहाल और प्रतिक्रिक ्रीहरूमार्ग महोतिहर १९०३ और वंशान मत बारध milia - Sallin शंदपा शूचित मतमे की निवित्ता केरिया साधित miller . milig Data fixed for notifying the regulate number of atomps and folins. Unit of application for the copy. 1 Date of delivery of the requisite stemps and folias. グレイ・89級 9-11=89 21-11-87 21-11-89

High Court of Assam, Haga land, Hegha laya, Manipur, Tripura, Missam and Arunachal Predagh.)

Civit hate No. 619 of 1989.

smti. Bulu patowaripetithoner.

-Veraus -

The Union or India and others ... Hospondents.

PHEB S B H T .

THE HOW DIE HR. JUSTICE J.M. SHLYASTAVA.

For the petitioner: Hr.S. MrmLal, 100 Mr. V.M. Thomas, nAdvocates.

For the Respondents: Hr. s.K.Chind Allmard, The standing Counsel

pates of hearing , 9.11.89, 10.11:89; and 16.11.89.

Date of Judgment west order : 16,11,80%

JUDGHUHAL (or41)

Srivastava, J :-

The Retitioner seeks a direction from this court for regularisation of her services in the post of the supply (S&N) tendier in the Remiriya Vidyalaya, Harangi, on the grounds that the retitioner was initially appointed in

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super (Still) toacter (Craft) Trom 3.8.83 to 30.4.P4 and the thereafter until 30.4.89, intermittently she has worked for a period of throe years on adding lasts. The petitioners subsite that she has graduated Harmitile in the year loss and holds one year national Trade Certificate.

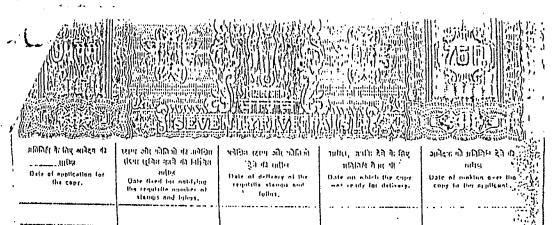
from the Industrial Transming Institute, longuigation under the nathional Council for Transming in Vocational Trades. It appears that according to the recruitment rules for the said post the unalification the patitioner has in Wiloring is not recognized. But it is also a fact that despite efforts to recruit a duly qualified of toacher, the respondents have so far not been able to obtain the services of a qualified toacher.

We have heard shirt a Birmigal. The learned

We have heard shri s. Hrmlal, the learned counsel for the politioner and also shri sk. Chard Hahmmad, the learned senior Contral Covt. Standing Counsel for the respondents.

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diri Chard Halmord has submitted, after ascer- {
taining it from the authorities of the Kendriya Vidyalaya
that the said post has not yet been filled and is
yacant because they have not yet been able to obtain
any qualified teadier.

ties to are inclined to dispose of this petition with a direction that in view of the fact that the petitioner; has worked in the said post since 1983, may be not a variety continuously for the entire period, it appears satisfactorily, the respondents shall appoint the petitioner to the post of SU(SAN) teader in temporary capacity until the services of a duly qualified teader are obtained at which selection the potitioner say also be considered.

with the above observation this petition is disposed of. No conts.

sal B.P. sacar,

pl/ J.M. selvastava, Judge.

ed by wyth in the

11C) FILIT

किन्हींय विद्यालय, नारंगी

डाम : सालगाँव, गुवाहासी असम : पिन : ७८१०२७



ANNEQURE

Phone: 34821-28/385

Kendriya Vidyalaya, Narangi P. O. Satgaon, Guwahati.

Assam: Pin: 781027

riar F. 30/KVN/93-94/ 2014-17-

Dale 15/11/1893

I SHOR ANDUM

Subject:-

OFFER OF APPOINTMENT TO THE POOT OF SUPW (32 N) TEACHER IN KENDRIYA VIDYALAYA SANGATHAN.

With reference to the Assistant Commissioner, Kendriya Vidyalaya Sangathan(HQ) New Delhi letter No. F.4-22/91-KVS(Estt-IV) 26.08.1993 and Assistant Commissioner, Kendriya Vidyalaya letter No.F. 29-8/89-KVS(GR)/10025 (Gauhati Region) dated 20.09,1993, Smt. Bulu Patowary has been appointed against a temporary post of SUPW (S&N) Teacher in Kendriya Vidyalaya Sangathan and posted at Kendriya Vidyalaya Marangi with effect from 16,11,1989 on initial pay of 5,1400/in the Scale of E. 1400-40-1600-50-1650-EB-50-1950-EB-50-2250-EB-50-2300 -60-2600/-. She will draw allowances and all other benifits 'a addition to pay at the rates admissible to the Kendriya Vidyalaya Sangathan ployees.

The arrears of salary for the period from 16,11,89 has been paid to her on 24.09,1993 in terms of the above mentioned letters. To

Smt. Bulu Patowary, SUPW (S&N) Teacher, Kendriya Vidyalaya Narangi, ASSAM.

Copy sent for information and necessary action to the :-

- Assistant Commissioner, KVS, GR, Gauhati-3;
- किंद्रीम दिल्यालय, मारंगी
- 3 Personel file of Smt. Bulu Patowary.

PRINCIPAL

-0-0-0-0-

S_Binay/

ANNEYURE-3 39

UNDERCERTIFICATE OF FOSTING

KENDRIYA VIDYALAYA SANGATIAN : RC : MALIGAON : GUWANARTI - 12.

No.F.8-9/94-KVS(GR///304/5

Dated: 01-12-95

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Has. Pula Polemby

U/o E.J. Patorray, Hond clock

Fondriye Vidyeleye Nerengi

Sub:- Interview for the post of AFRYTER (xxxx)/SUPW/Bibrarian/Music/) REE TO/Drawing twochers.

Sir/Madem,

With reference to your application for the above post in KVS, you are hereby requested to appear for interview at the place, date and time indicated below.

PLACE KENDRIYA VIDYALAYA SANGATHAN RO MALIGAON GHY-12

DATE : 08-12-95 TIME : 10.00 AM

- 2. If the selection committee is unable to interview on the date specified above, it may be necessary for you to stay till the next day without any claim for overstayal.
- 3. Candidates are free to enswer/speak in Mindi before the Interview Board/selection committee.
- with. You are also requested to bring the following :
 - (including degree certificates) experience and etc age certificates of teaching experience of recognised/Govt Institutions shluod be duly countersigned by D.E/Dy Inspector of school or higher authorities failing which we weightage will be given.

ii) All original Marksheets in support of the aggregate percentage of marks mentioned in your oplication (Marksheets issued for each part/semester by the University must be brought). Only marksheets issued by the examining board or University (not from oblicae) will be taken as valid.

iii) In case you are not employee of KVS and your application has not already been forwarded through our per channel NO OBJECTION CZMTI# FIGATE from tum capturer.

iv) If you belong to SC/ST/OBC community a certificate (in original) from the component authority iz. the District Magistrate/Du Comm/Collector etc. of your District in this regard. The candidate is belonging to OBC are required to bring with them the certificate in the form attached.

v) Certificate (in original) from a Nerd of Orthopaedic/Opthalmological Deptt. of a Cort. Exvil Hospital/Civil Surgeion stating the nature of handicap and extent of disability, if you are physically handicapped.

vi) The discharge contificate (in original) if you are an ex-service man/ discharged defence personnel.

vii) A certificate of registration of name from the <u>Employment Exchange</u> that you are helding current registration.

that you are helding current registration.

viii) Original certificate issued by the Dy. Commissioner of District in Assum under resident of Assum (Relaxation of age) rules, 1985 if relaxation in age, being a person ordinarily residing in Assum from 1-1-81 to 15.8.85 is sought.

ix) In case of condidates called for interview for the post of TGT (Eng.)/ Hindi where the marksheet does not indicate the level of the course i.e. general/literature in the concerned subject at degree level the candidate should produce a certificate from the University to that effect.

- Failure to produce the deciments mouthoned at paral(i) to (ix) above, wherever applicable will enteil forefeiture of candidature and in that case you will neither be interviewed nor paid T.A. similarly if any of the particulars stated by you in your appl. is found wrong or incorrect on verification and slee found to have wilfully suppressed any material information relevant to the consideration of your case, without prejudice to any other action that may be taken in request thereof, your candidature will be summarily rejected and no travelling allowance will be
- 6. For attending interview, if the journey is perfected by train, return second class through tigact rail fure by the shortest rout will be paid to you from the a relievely station nearest to the address given in your spilication or the station from which you commence your journe for interview and back, whichever is less. In case of places with are uct connected by rail, actual bus or steemer fore by lewert olims will be paid upto the nearest Mly. station and thereafter 201 class rail fare by shortest route. In case the journey or a portion thereof is reformed by bus, return 2nd class rail fare as above, or return bus fare whichever is less will be paid. Cheaper return tichets should be purchased wherever those are available. No reservation charges will be paid. Your claim for the fare must be accempanid by rail/bus/steamer tickets in respect of fare paid for the onward journey. However, if the railway tickets are surrendered, the ticket number, issuing station and the amount of fare paid be noted on a sheet

of paper, got attested by the ticket collector and produce. The address given in the application form only will normally be accepted for the purpose unless a change has already been communicated and

- In respect of candidates appearing for interview from chraod they 7. can claim TA only from the nearest place of/interview and back. They are not entitled to TA from the place of residence abroad to the place of interview in India. This is equally applicable in respect staff working in kendriya vidyalaya abroad. The travel expenses admissible will be usid by means of crossed chaque or by cash if possible. Na Tr will however be paid if the admitted claim is Rs.20/- or less. If the railway/bus/steamer ticket Nc. is not produced in support of the claim on the date of interview, no payment will be made and no further correspondance will be entertained. Please bring a REVENUE STAMP worth re.1/- with you to affix at the time of receiving the payment. if claim execeds
- KVS employees attending the interview will have to apply for 8. leave of the kind due for the purpose. The absence for attending the interview shall not be treated as on duty.
- It is your responsibility to make proper arrangement for the 9. receipt or redirection of communication addressed to you. No plea of non-receipt or late receipt of this communication for whatsoever reason shall be accepted for postponing the date of interview.

fentry to India to the piace of

Yours faithfully,

ASSISTINT COMMISSIONER.

ANNEXURE-

केन्द्रीय विद्यालय संगठन

KENDRIVA VIDVALAVA SANGATHAN

Inservice Course in Work Experience for the teachers of

Ahmedabad, Bangalore, Bhopal, Bhubhaneshwar, Bombay, Chandigarh, Dehradun, Delhi, Guwahati, Gwalior, Lucknow, Madras, Patna, and Silchar Regions

from 01-06-1996 to 21-06-1996

VENUE: KENDRIYA VIDYALAYA, NAL Campus Bangalore-560017



Course Director

Mr. G. Chacko

Principal

Kendriya Vidyalaya, NAL Campus, Eangalore-560017

Assistance and Co-ordination to the Director
Mr. Mohamed Hasnuddin
Work Experience Teacher
Kendriya Vidyalaya, NAL Campus, Bangalore-560 017

AHMEDABAD REGION

1. Mrs. Dama J. Poter 1 2. Mrs. D. G. Panchal 3. Mrs. Z.A. Panchal 4. Mr. N.R. Tyaqi

BANGALORE REGION

1. Mrs. S. Akhterunnisa 2. Mrs. Dusara Kalpana 3. Mr. H. Marayanan

BHOPAL REGION

1. Mr. Lokman Prasad Ladiya 2. Mr. Fradip Kumar S. Raut

BHUBANESHWAR REGION

1. Mr. Dhamanjay Panda 2. Mrs. Pramila Subudhi 3. Mr. banataba Pastanayak

BOMBAY REGION

7. Mrs. Usha Soni

CHANDIGARH REGION

1. Mr. Baldev Singh Sandu

DEHRADUN REGION

1. Mr., Premchand 2. Mr. Shripal 3. Mr. Zahir Ahmed

DELHI REGION

1. Mrs. Anau Bala 2. Mrs. Daya Jauhri 4. Mrs. Inderdeet Ohussa 4. Mrs. Kuldeep Gupta 5. Mr. J.P. Mehta 4: Mrs. Sharda Madan 8. Mrs. Sonia Vohra Uppai

GUWAHATI REGIOM:

D.W. Barman Bulu Patowari Rajib Baruah 2. Mrs.

SWALIOR REGION

1. Mrs. J.S. Benjamin 2. Mr. R.K. Sharma

LUCKWOW REGION

Jitendra Sinch Rathore Kalika Prasad D.K. Khanna R.K. Verma R.K. Vishwa Karma K.F.S. Yadav 2. Mr. 3. Mr. 4. iir.

5. Mr. 6. Mr.

MADRAS REGION

1. Mr. C.R. Vinod Krishnan K.V., Uttapalan

PATNA REGIOM

1. Mr. dar Marayan 2. Mr. Laldeo Singh

SILCHAR REGION

Abdul Jalii Laskar 1. iar. Bebasish Paul Sukhendu Bhusan Paul 3: Pr:

LIST OF PARTICIPANTS

K.V. Vallubb Vidyanagar K.V. Sanarasti K.V. Chaedaban Cansonaunt K.V. OMSC. Ankleshwar

K.V., M.A.L. Campus, Sangalore K.V., M.S. Railway Colony, Bangalore K.V., Aruvankadu

K.V., Sarni K.V., WCL, DDC, Chandrapor

K.V., Ordinance Factory, bolangin K.V., Puri K.V., No.2, CRPF, bhubaneshwar

K.V., No.3, Colaba, Sombay.

· · K.V., HMT, Pinjore

K.V., AFS, Chandinagar K.V., Mo.1, BMEL, Hardwar K.V., Mo.2, ASD Cantonment,

K.V. Masdid Noth, New Delhi K.V., Tagore Barden, New Delhi K.V. ASCR Colony, Delhi VKV. Bhaziabad K.V. No.Z. Belhi Cantonment K.V. Lowrence Road, Delhi K.V., MTPC, Shaziabad K.V., ASCR Colony, Delhi

K.V. Borinar K.V. Naranoi K.V. Chabua

K.V., No.1, Gwaltor K.V., No.3. Swaltor

K.V., No.3. AFS, Chaker: Kanpur K.V., No.2; DEF, Kanpur K.V. No.1; AFS, Chakeri, Kanpur K.V. AFS, Marmura, Lucknow K.V.; Mo.1; AFS, Chakeri, Kanpur K.V.; AMC Centré, Lucknow

K.V., No.1, HED. Ranchi K.V., Hinop, Ranchi

K.V., Masimour, Silchar Cantonment K.V., CDI. Bokajan K.V., AFS, Khumbiroram

PNNED URE LIC HOUSING FINANCE LIMITED

AREA OFFICE GUWAHATI JEEVAN PRAKASH, S. S. ROAD FANCY BAZAR, GUWAHATI-781 001

FORM OF UNDERTAKING FOR REPAYMENT

To, Tho (Address of the employer)

Sub :- Authority for recovery of loan instalments/dues

Dear Sir

I do hereby authorise you to recover from my monthly salary every month the loan instalments/premiums etc. In case of my default in repaying the Loan to the LIC Housing Finance Ltd. Guwahati. Area Office, taken for purchasing/constructing a house/flat, situated at ->cd-spec

as and when intimated by the said Area Office and remit the same to the said Area Office till that to with interest due there-on is liquidated fully.

I also declare and affirm that I shall have no right to revoke this authority during the penulthe loan.

Yours faithfully,

Mrs. Bulu Paloway

Full Name

: Mrs. Bulu Pademary. : S. D. P. W. Ticacher.

Designation

Address

: K.V. Narozung

Accepted the above authority letter. We have no objection for sanctioning loan to We also undertake to recover loan instalment from the above named employee/s and remit the same to LIC HFL, Guwahati as and when intimated by the LIC HFL, Area Office Guwahati.

Signature of the Employer

Office Scal

Kendriya Vidyalaya Narangi

Phone No. G. Aco 46.

Guwahati, Pin-781027

Date: 02-6-2500

Frincipal, Narangi Kendriya Vidyalami Narangi Guwabati, Pin-781027



Kendriya Vidyalaya Sangathan 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110 Ol6 35

F. No. 2-5/2000-KV0(Acad) NFT: Trs. id. Sch. Dated: 10 April, 2000

То

Miss/Mrs/Mr Bulu Padowary

Kendriya Vidyalaya

Novanan

Sub: Grant of financial assistance for professional education of teachers ** wards

Madam/Sir,

The Government of India, Ministry of Human Resource Development, NFTV has granted financial assistance of D. 2000/- (Rupees two thousand only) for the professional education of your ward in response to the application submitted.

- 2. Bend advance stamped receipt for the sanctioned amount of assistance in the format given below to the undersigned by name at the earliest
- 3. Also write the name of the place of the nearest branch of INDIAN BANK only for preparing the Demand Draft in your favour.

Yours faithfully,

(Z.S. Chhikara) Education Officer

Copy to: The Principal of the concerned Vidyalaya for doing the needful.



केन्द्रीय विद्यालय, नारंगी

डाक — सातगाँव, गुवाहाटी (असम), पिन — ७८१०२७

KENDRIYA VIDYALAYA, NARANGI

PO-Satgaon, Guwahati(Assam). PIN-781027

F.2-16/KVN/2000-2001/ 27

Dated 10-5-2000

ANNERURE

To.

Shri Z.S.Chhikara, Education Officer. Kendriya Vidyalaya Sangathan, 18, Institutional Area. Shaheed Jeet Singh Marg, New Daihi-110016.

Sub:-

Grant of financial assistance for professional educational of teachers' wards-Receipt thereon.

Ref:-

Your office letter No.2-5/2000-KVS(Acad)NFTV Trs.Wd.Sch.

dated 10-4-2000.

sir,

In response to your above cited letter, I am sending herewith the advance stamped receipt collected from Mrs. Bulu Patowary, SUPWTeacher, the mother of Master Meelkamal Patowary along With Bank Code Number for necessary payment of financial assistance.

The Indian Bank's Code No. is B-077. Bertala Branch at Guwahati-781028.

Thanking you,

Yours faithfully,

(G.S.Ø.Bosebabu) Principal

Copy to Mrs. Buiu Patowary, SUPW Teacher, K.V.Narangi for information.

inndriya Til yeliya Nerangi Cur. in al. Fin-781327

VEYURE

Phone: 40412/7385

KENDRIYA VIDYALAYA, NARANGI

P. O. Satgaon, Guwahati. Assam: Pin: 781027

केन्द्रीय विद्यालय, नारंगी

खाकः सातगाँव, गुवाहाटी

'असम ६ पिन । ७५००२७

Date 07-12-1995

TO WHOM IT MAY CONCERN

This is to certify that Smt. Bulu Patowary, S.U.P. W(S&N). Teacher has been working in the Kendriya Vidyalayas as under-

From 03-8-1983 to 30-4-1984 - in the Kendriya Vidyalaya(BRPL) Bongaigaon as SUPW(Grrls)Teacher on ad-hoc basis.

From 14-8-1985 to 30-4-1986 - in the Kendriya Vidyalaya Narangi SUPW(Girls) Teacher on ad-hoc basis.

From 05-11-1986 to 31-1-1987- in the Kendriya Vidyalaya Narangi as Primary Teacher on ad-hoc basis.

From 09-3-1989 to 30-4-1989 - in the Kendriya Vidyalaya Narangi as SUPW Teacher on ad-hoc basisagainst consolidated pay.

This is also to certify that with effect from 16-11-1989, Smt. Bulu Patowary is working as SUPW(S&N) Teacher in temperaty capacity against a regular vacancy in the pay scale of & 1400-40-1600-50-1650-EB-50-1950-EB-50-2250-EB-50-2300-60-2600/- and allowed to draw all other benifits such as increment, pensionary benifits, leave etc. at the rate mi admissible to the Kendriya Vidyalaya Sangathan Employee, and she is continuing in her post.

During these period of her service she is teaching from class VII to Class XII satisfactorily. She is found to be sincere, energetic and dutiful.

Kendriya Vidyalaya Narangi Guwahati, Pin-781027

ANNEQUEE-9

KENDRIYA VIDYALAYA SANGATHAN
Regional Office,
Chayaram Bhawan, Maligaon Chariali,
GUWAHATI-12

No.F. 5-4/98-KVS(GR)/5591-92

Dated : 31.8.

MEMORANDUM

CONFIDENTIAL

02/14	The adverse remarks made in the Annual Confidential Report of
Spri/Si	nt Bulu Patowary, SUPW , KV Narangi for the year
ending	30.6.2000 are reproduced below:-
Sl.No.	Item of assessment
	Observation
1.	very less competent in class room
2.	Indicate in inservice "Nil" Interest taken "Nil" Organisation". Interest taken
3.	Interest taken "Nil"
4.	Zeal, diligence "Always follow very old methods. Lazy in work".
5.	Other observation: "Morking_on_court order. No KVS apptt. order till date."
	tre objection.

Shri/Smt/!Bulu:Patowary; SUPW is hereby given an opportunity to represent on the adverse remarks within 15 days from the date of the Memorandum failing which it will be presumed that he/she has nothing to say on the adverse remarks made.

(D. K. SAINI) 7111 ASSISTANT COMMISSIONER

Shri/smtl | iBulu Patowary: SUPW

_through the Principal, KV

Narangi

Copy to: The Principal, KV: Narangi with a request to serve the Memorandum on the employee under dated acknowledgement.

Representation, if any, preferred by the employee within 15 days from the date of the memorandum may be forwarded to this office alongwith your comments thereon.

ASSISTANT COMMISSIONER

To.

INEPNRE-

The Assistant Commissioner. Kendriya Vidyalaya Sangathan, Regional Office Chayaram Bhawan. Maligaon Chariali. Guvahati-781012.

tim Vrincipol.Kondriya Vidyalaya Narongi. Through

Patad the 27th sopt 00

Sub:-REPRESENTATION ON ADVERSE REMARKS.

Memma.No.F.5-4/98-KVS(GR)/5591-92 dated 31-8-2000. Reff :-

Sir

May to

In response to the above referred memorandum served to me in the afternoon of 18-9-2000. I beg to represent my replies (parawise) as under for your kind xiz review and consideration:-

1. Academic Competence:- :-In respect of these remarks made on 2. Indicate in inservice:- my teaching. I would like to express 3.Interest taken:that I may not shown more competency in my teaching as I have not been may

provided with specific syllabus, materials and guidences. I have searched out some books from library and materials from the booklet of the inservice course I attended, and prepared the matters for teaching. The students I taught during last eleven years were very happy and satisfied in my class room organisation. During last 11 years. several inspecting team of KVS have inspected my supw room and teaching, and passed good remarks and suggestions which the I am trying to follow. Further, proper guidence and materials may please be provided by the authority so as to make myself more competence for the benifits of the students.

& delegence: In respect of this remarks, I also feel sincerely that the methods which I am teaching is old in the age of computers/electronics. But the majority of the girls students who are not going for higher studies are benificials as they are to run simple life with their own efforts. The works, I myself and the students are attended in the practical room are time taking which seems to be lazy. But, I have not waste time unnecessaryly. The authority is requested kindly to provide the specific new syllahus, practical materials and the guidences so that I can develop in new methode of teaching for the benifits of students.

5 Other observations :-

In respect of the remarks made on my service conditions; I beg to state that the order of the Honourable High Court was referred to KVS Headquarter by your good office. Thereafter. on the direction of the KVS.H.Q. vide F.2-165/89-KV8(I&C) dated 5-1-1990; F.4-22/91-KVS(Estt-IV) 23-4-1993 and dated 26-8-1993. I have been appointed and allowed to draw all benifits such as GPF/GISS etc. vide your office Letter No.F.20-3/89-KVS(GR)/10025 "dated 20-9-1993. A special Interview also conducted by the ! Regional Selection Board on 8-12-1995 and as I know the my candidature is recommended strongly. I have attended the Inservice Training Course at Bangiore in 1986 under the direction of the kVS(HQ): My name has also been recommended for confirmation, as know. Thereafter, I have not been given any understanding that I required any other appointment order/letter. I may please be guided in the interest of my future if any.

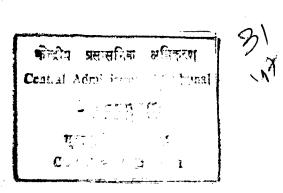
Mnder above diremmetances, my representation may please be reviewed, and I request you kindly to consider my the same. Purther suggestions and guidence in the interest of the

teaching shall be followed property.

Thanking you.

Sendriya Vidyalaya Narany Chwahail Pin 78102

Yours faithfully, (Sut. B. Patenhary) S. Wir. W. Teacher 27/9/2000 K.V.Narangi.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:: GUWAHATI BENCH AT GUWAHATI

> ORIGINAL APPLICATION No. 359/2000 Smti Bulu Patowary ... Applicant *-KA-

Union of India & ors.

... Respondents

The Respondent Nos. 2, 3 and 4 above named beg to file their Written Statement as follows: -

- 1. That all the averments and submissions made in the Original Application (hereinafter referred in short as the application) are denied by the answering Respondents save and except what has been specifically admitted herein and what appears from the records of the case.
- 2. That with regard to the statements made in paragraph 41% of the application the answering Respondents have no comments as they are matters of record.
- That with regard to statements made in paragraph 4.2 of the application the answering Respondents beg to state that the applicant, Smti Bulu Patowary was appointed as Socially useful Productive Works (sewing and needle) teacher on purely adhoc basis for the period starting 9.3.89

to 30.4.89 or till the regular incumbent joins which ever is earlier on a consolidated pay of hs. 900/- P.M. As per the terms and conditions of the adhoc appointment thexs services of the applicant was terminated on 30th April, 1989. But on the strength of the hon'ble high Court's order in c.m. No. 619/1989 dated 16.11.89 she is still continuing in service.

The Respondents further beg to state that the applicant Smti Bulu Patowary was not qualified for the post as she was neither for the agraduate nor possessed a diploma in tailoring and needle work from Govt. Industrial Training Institute, Kasturba Gandhi marg, New Delhi or having one year training certificate in cutting and tailoring for Women Instructors from "Gentral Training Institute for Women Instructors, New Delhi" as required in Kendriya vidyalaya Sangathan (hereinafter referred to in short as KVS). But she possesses on y "National Trade Certificate". As such she is not qualified for regular appointment in KVS.

4. That with regard to statements made in paragraph 4.3 to 4.6 of the application the answering hespondents beg to state that the applicant Smti Bulu Patowary was appointed to the post of SUPW (Girls) on purely temporary and adhoc basis on a consolidated pay of hs. 900/- p.m. vide appointment letter No. F-53/BSIT/KVN/88-89/2185 dtd. 8.3.89 of K.V.Narangi and she joined her duties on 8.3.89. The terms and condition of the temporary appointment was upto

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30th April, 1989 or till the regular incumbent joins duties. As per the terms and conditions of the appointment her services were going to end on 30.4.89. Smti Bulu Patowary filed a suit in the Hon'ble Gauhati High Court on 27.4.89 being case No. C.R. No.619/89. The Hon'ble High Court vide order dated 8.9.89 had granted temporary stay and to consider her appointment in the vacancies pending disposal of the Civil Rule. Again the Hon'ble high Court in the Judgement (Oral) dated 16.11.89 disposed off her petition with the direction to the respondent to appoint the petitioner to the post of SUPW teacher in temporary capacity until the service of a duly qualified teacher are obtained by which selection of the petitioner may also be considered.

However, the applicant was interviewed on 8.12.95 by the Regional Selection Board and the proposal was forwarded to the KVS H.Q. for mecessary approval of her regular appointment. But her case was not considered for regular appointment as Smti Bulu Patowary did not qualify for the post of SUPW teacher in KVS.

Recht Jan-

5. That with regard to statements made in paragraph 4.7 of the application the answering Respondents beg to state that in 1996 the applicant Smti Bulu Patowary was deputed for an inservice course in work-experience only because of her working in that post.

Further the applicant was called for an interview on the basis of the hon'ble High Court's order dated 16.11.89

But she was not selected in the interview.

That with regard to the statements made in paragraph 4.8 of the application the answering Respondents beg to state that the applicant was given all service benefits by virtue of her being a teacher of K.V.S. though in temporary capacity. Deserving these benefits does not entitle her to be posted as a regular teacher.

regarding the LTC Housing Loan, the school is not at all the guarantor but only the authority for recovery of loan in case of default.

- 7. That with regard to the statements made in paragraph 4.9 of the application the answering Respondents beg to state that out of good gesture the KVS had granted financial assistance to a teacher of KVS drawing allowances and all other benefits in addition to pay at the rates admissible to KVS employées though she has been appointed as per the judgement of Hon'ble Guwahati High Court order dated 16.11.89 in temporary capacity. Deriving the above benefits does not mean she is a regular teacher.
- That with regard to statements made in paragraph 4.10 of the application the answering Respondents beg to state that the certificate was issued to the applicant as per records.



9. That with regard to the statements made in paragraph 4.11, 4.12, 4.13 and 4.14 of the application the answering Respondents beg to state that ACR is related to the performance of the employee in that particular year and it is no way related to the appointment. Performances recorded in the ACR is in no way related to her being appointed as a regular teacher.

Further the Respondents beg to state that it is only an illusion of the applicant about the matters stated.

That with regard to statements made in paragraph 4.15 of the application the answering Respondents beg to state that as there was no fresh recruitment after 1995, the services of the applicant has been continued as per the Hon'ble High Court's order dated 16.11.89.

Now since a regular SUPW Teacher has been posted by KVS (HQ) the applicant had to be relieved.

11. That with regard to statements made in paragraph
4.16 of the application the answering Respondents beg to
state that the authorities have transferred are SUPW teacher
from Bihar to Kendriya Vidyalaya, Narangi after knowing
clearly that there is a vacancy at Kendriya Vidyalaya
(hereinafter referred to in short as KV), Narangi, where
Mrs Bulu Patowary has been working on Court Order in temporary
capacity on the condition that she will be relieved whenever
a regular appointee is posted.

The incharge principal who was working at that particular time when the regular Principal was on leave was compelled by Mr K.K. Patowary the husband of the applicant who is working as the Head Clerk at K.V., Narangi to send a telegram saying that there is no vacancy. But the KVS (HQ) knowing fully well that there is a vacancy posted the regular teacher at K.V., Narangi.

That with regard to the statements made in paragraph 4.17 of the application the answering respondents beg to state that the applicant Mrs Bulu Patowary did not possess the requisite qualification of 3 years diploma which is required for the post of SUPW teacher in Kendriya Vidyalaya.

Since there was no eligible candidate in March, 1989 when the interviews were conducted, she was appointed on temporary capacity. When her services were going to end according to the terms of the temporary appointment she approached the Hon'ble High Court and the Hon'ble High Court by order dated 16.11.89 had directed the Respondents, to appoint her in temporary capacity until the services of a duly qualified teacher are obtained. On the basis of the Hon'ble High Court order the applicant was appointed temporarily in January, 1990. At that time no interview was conducted. Hence there was no question of availability of qualified candidates.

KVS had relaxed the qualification in the earlier ocassions on y on the High Court's order under different

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circumstances. But that may not be applicable in case of Mrs Bulu Patowary as she was appointed by the Hon'ble High Court in Temporary capacity until a regular teacher is posted. In 1995 though interview was conducted her case was not considered for the said post of regular appointment since she did not possess the requisite qualification for the SUPW teacher. It is ony her illusion that she was selected for the Post. But KVS authorities never gave any indication or hope to the applicant by any means.

- 13. That with regard to the statements made in paragraph 4.18 and 4.19 of the application the answering Respondents beg to state that though the applicant was working in the K.V.S. for a long time but that does not mean her services would be regularised. Moreover, the applicant was working only on the strength of the order of the Hon'ble High Court. She did not possess the requisite qualification of 3 years diploma. The appointment is purely in temporary capacity as per the Hon'ble High Court order dated 16.11.89.
- That the answering respondents beg to submit that the present application was not filed bonafide before the Hon'ble Tribunal and in the facts and circumstances stated in the foregoing paragraphs, it is respectfully prayed that the Hon'ble Tribunal may be pleased to dismiss the application with cost.

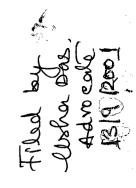
VERIFICATION

Place

DEPONENT 9/2

Guwahati

किन्द्रीय प्रसासिक अधिकरण Central Administrative Tribunal I 7 SEP 2001 गुवाहाटी न्यामपीट Guwahati Bench



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH : GUWAHATI

OA No. 359 of 2000 Smti Bulu Patowary.

.. Applicant.

- Versus -

Union of India & Ors.

... <u>Respondents</u>

Rejoinder to written statement filed by the Respondents No. 2, 3 % 4.

- 1. That the Applicant has received the copy of the written statement filed by the Respondents No. 2, 3 and 4 and has gone through the same. Save and except the statement which are specifically admitted herein below, rests may be treated as total denial. The statement which are not borne on record are also denial and the Respondents are put to the strictest proof thereof.
- 2. That with regard to the statements made in paragraph 1 of the written statement the Applicant while denying the statement made therein reiterates and reaffirms the statement made in the OA.
- 3. That with regard to the statement made in para 2 of the written statement the applicant begs to state that the respondents have admitted the fact.
- 4. That with regard to the statements made in paragraph 3 of the written statement the Applicant begs to state that she is now serving as SUPW (Sewing & Needle) teacher in K.V.

Narengi and she got her said appointment pursuant selection. The Applicant in the year 1983 got her said appointment and she is now continuing in the said post. In the year 1986 she placed her candidature pursuant an advertisement in the year 1986 for the said post but she was not called for the said interview for the reasons best known to the Respondents. It is pertinent to mention here similarly situated employees namely Mrs. M. Bhattacharyya, Sri. R.M. Deb and Smti Surjit Kaur got their appointment pursuant to the judgment and order passed by the Hon'ble High Court in CR 1137 and 1138 of 1986 and CR 445 of The present Applicant also claiming the same benefit approached the Hon'ble High Court by filing CR 619/89 the Hon'ble High Court was pleased to pass an interim order on 8.9.89 protecting her service. The said interim order however was not implemented by the Respondents. Finally the CR was disposed of by judgment dated 16.11.89 (Annexure-1 to the OA) by which Applicant was allowed to continue on temporary basis. However, Respondents have wilfully and deliberately violated the same even after the repeated request made by the Applicant. To that effect Respondent No. 4 has also violated the direction of KVS Head causing financial hardship to the applicant with effect from Jan'90 to Sep'93. Thereafter pursuant to order dated 26.8.93 the Respondent No. as per the direction of the higher authority appointed the Applicant in the SUPW on temporary basis. All the said appointments initially are of temporary in nature. As per the terms and condition of service approved by the Board of Chairman was on probation and during these period there was nothing against her so the Respondents ought to have confirmed her

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serving much earlier.

The Applicant further begs to state that the contention regarding educational qualification has already been adjudicated in the CR No. 6\$9/89 and relaxation has \checkmark virtually granted to her case, and now the Respondents cannot put forward the said argument.

- and 5 of the written statement the Applicant while denying the statement made herein begs to state that she was again called for the interview scheduled on 8.12.95 with the direction of KVS headquarters for her regularisation. Before calling the qualification of the Applicant was verified and finally after selection she was not offered the said post on regular basis. In the month of May 1996 Applicant got the chance she has been deputed for in-service course. The said in-service course is only available to the regular teacher only and the Respondents treating her as regular teacher & deputed her for said in-service course. In fact, her case for regularisation has been forwarded by the competent authority for consideration but nothing happened thereafter.
- 6. That with regard to the statements made in paragraph 6 of the written statement the Applicant while denying the contentions made therein begs to state that by virtue the benefits given to her by the Respondents, her service can be termed as quasi-permanent and taking into consideration the length of her service the Respondents ought to have confirmed the same with retrospective effect.
- 7. That with regard to the statements made in paragraph 7 of



the written statement the Applicant while denying the statement made therein reiterates and reaffirms the statement made above as well as in the OA and begs to state that financial assistance is only given to the regular employees and the Respondents treating her service as regular/quasi-permanent granted the financial assistance.

- 8. That with regard to the statements made in paragraph 8 of the written statement the Applicant reaffirms the statement made above as well as in the OA and begs to state that the Principal, KV Narengi issued a certificate dated 7.12.95 certifying her sincere and dutiful service as regular teacher.
- 9. That with regard to the statements made in paragraph 9 of the written statement the Applicant denies the correctness of the same and begs to reiterate and reaffirm the statement made above as well as in the OA and the Respondents are put to the strictest proof thereof.
- 10. That with regard to the statements made in paragraph 10 the written statement, the Applicant denies the correctness of the same and begs to state that since there was no fresh recruitment and the present Applicant now been sought to be replaced by an employee who was recruited in the post of WET in the year 1993. On the other hand the Applicant was appointed SUPW (Sewing & Needle) teacher pursuant to a judgment passed by the Hon'ble High Court dated 16.11.89 wherein there has been a clear cut indication regarding selection nd a duly qualified teacher. It is pertinent to mention here that there are number o f vacancies still in existence against which said Sri Kumar could have been adjusted, since there was no regular

selection the service of the Applicant could not have been disturbed.

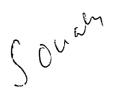
11. That with regard to the statements made in paragraph 11 of the written statement the Applicant denies the correctness of the same and begs to state that the judgment of the Hon'ble High Court dated 16.11.89 is very clear nd hence the Respondents are duty bound to follow the same.

That the allegation made against the husband of the Applicant is baseless and the Respondents are put to the strictest proof thereof. The husband of the Applicant being a head clerk, has got no authority to say anything regard to vacancy. In fact the office of the Asstt. Commissioner, KVS located at Maligaon, Ghy knows the exact particulars of the vacancy in the NE region not the head clerk of KV Narengi. More over since 1990 the yearly vacancy position submitted by KV Narengi says that there was no clear vacancy. It is pertinent to mention here that presently there is no qualified person in the KVS to hold the post of SUPW (S & ND. Only in the year 1993 there was vacant a post of Work Experience Teacher (Electrical Gajate and Electronics.)

of the written statement, the Applicant denies the correctness of the same and begs to state that the judgment and order dated 16.11.00 has already dealt with the contention regarding her qualification vis-a-vis the relaxation, and now there is no scope to reopen the said issue. It is pertinent to mention here that now in KVS recruitment of SUPW (Sewing & Needle) has been stopped as there is no qualified person available till date and in view



- of continuation of Applicant's service rendered by the Applicant the Respondents could have relaxed the Recruitment Rule even in individual case.
- 13. That with regard to the statements made in paragraph 13 of the written statement, the Applicant denies the contentions made therein and begs to state that the Hon'ble High Court while adjudicating the CR No. 619/89 in it's judgment dated 16.11.89 virtually relaxed the qualification so far as the present Applicant is concerned.
- 14. That with regard to the statements made in paragraph 14 of the written statement the Applicant denies the correctness of the same and reiterates and reaffirms the statement made above as well as in the OA.
- 15. That the Applicant begs to bring to the notice of the Hon'ble Tribunal the following developments after filing of the OA by her before this Hon'ble Tribunal.
- (i) Her husband was working as Head Clerk in the same Kendriya Vidyalaya wherein the Applicant has been working, has been transferred to KVS, EAC, Upper Shillong, Meghalaya by an office order No. F.13-2/2000-KVS (GR) dated 19.1.2001.
- (ii) The House rent Allowance of the Applicant has been held up putting her into financial hardship. When the Applicant represented her case for sanction of HRA, she has been intimated by a communication dated 7.4.2001 that the matter was referred to the Assistant Commissioner, and for her information the clarification received has been enclosed alongwith the said communication. In terms of the said communication, the Applicant has been working on the



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instruction of Hon'ble Court as part time SUPW teacher and thus the question of payment of HRA does not arise.

It is surprising that the Applicant has been treated to be a part time teacher by the said communication dated 4.4.2001 inspite of the fact that she is a regular teacher in the KVS.

(iii) That one Shri J.K. Kumar, has been posted to KVS Narengi from Patna against no vacancy and it is now been whispered in the office of the Respondents that the Applicant being the senior teacher would be declared surplus and would be posted elsewhere as three teachers cannot be continued against two posts.

This is a situation which has been created by the Respondents only to deprive the Applicant. In this connection the Applicant has already submitted a representation 14.11.2000. In fact one SUPW (Electrical Gadget) and one SUPW (S & N) have been working against two sanctioned posts including the Applicant. Thus there was no question of posting said Shri Kumar at KVS, Narengi. Further said Shri Kumar who has been posted in excess in SUPW (Electrical Gadget) and thus there is no question of rendering the Applicant as surplus, instead the said SUPW (Electrical Gadget) has become surplus.

(iv) That the Applicant has applied for GPF advance, but the same has not been released and the matter has been referred to some other authority, although the Principal of the school is the competent authority.

(v) That the Applicant is entitled to senior scale with

effect from 16.11.2001, but it is being whispered that she would not be given the said scale.

Copies of the documents in the above contexts are annexed as Annexure-A series.

16. That the Applicant states that in a brief history of KVS, Narengi prepared by authority, it has been specifically mentioned under the head "socially useful productive works & drawing" - "The Vidyalaya has two teachers for teaching the Craft Electric Gadgets and one teacher for teaching drawing. Students are most interests in all these subjects".

17. That the Applicant submits that from the narration of the facts both in the OA and the rejoinder including the events which have taken place after filing of the OA, clearly revealed the malafide and colourable exercise of power on the part of the Respondents. This being the position the Applicant is entitled to appropriate relief in addition to the reliefs sought for in the OA and she may be provided with adequate protection of her service career.

18. That under the facts and circumstances stated above the OA filed by the Applicant deserves to be allowed with costs.

In view of the aforesaid facts and circumstances, the Applicant prays that Your Lordships would graciously be pleased to allow the Applicant, all the reliefs as prayed for in the OA.

Verification.....



VERIFICATION

I, Smti. Bulu Patowary, wife of K.K. Patowary, aged about 40 years, presently working as SUPW teacher of Kendriya Vidyalaya, Narengi, do here by solemnly affirm and state that the statements made in this application from paragraph 100,374,57,67,89,10,11,11,13,40214 are true to my knowledge and those made in paragraphs are matters of records informations derived therefrom which I believe to be true and the rest are my humble submission before this Hon'ble Tribunal.

And I sign this verification on Mth day of M 2001.

Mrs. Bulu Patowary

दूरभाष / Phone : 571797, 571 798

Fax: 571799

केन्द्रीय विद्यालय संगठन



KENDRIYA VIDYALAYA SANGATHAN

क्षेत्रीय कार्यालय मालीगाँच चारियाली Regional Office Maligaon Chariali

गुवाहारी : 781 012

Guwahati: 781 012

13-2/2009-KVS(GR) No. F. :

Dated : 19.01.2001

. ! OFFICE ORDER

Shri K.M. Patewari, Head Clerk is hereby transfered from Kendriya Vidyalaya, Narangi, Guwahati to Kendriya Vidyalaya, EAC- Upper Shillong (Meghalaya) with immediate effect in public interest.

> (D. K. SAINI ASSISTANT COMMISSIONER

Copy to :

Shri K.K. Patewari, Head Clerk, Kendriya Vidyalaya, Narangi, Guwahati.

- The Principal, Kendriya Vidyalaya, Narangi, Guwahati. He is required to relieve Shri K.K. Patewari, H/C. 2. ferthwith with the directions to report at Kendriya Vidyalaya, EAC- Upper Shillong (Meghalaya).
- The Principal, Kendriya Vidyalaya, KAC Upper Shilleng.
- Personal File. 4.
- 5. Office Order/Guard file.

दूरभाष / Phone : 571797, 571 798

Fax: 571799



केन्द्रीय विद्यालयं संगठन KENDRIYA VIDYALAYA SANGATHAN

क्षेत्रीय कार्यालय मालीगांव चारियाली गुवाहाटी : 781 012

Regional Office Maligaon Chariali Guwahati: 781 012

पनांक

No. F 12000/KVS(GR) 11089

दिनांक

4.4.2001 Dated :

To T

The Principal, Kendriya Vidyalaya Narangi

Subject : Sanction of HRA to Mrs. Bulu Patowary, SUPW teacher - reg.

Sir,

I am to refer to your letter No.1-7/KVN/2000-2001/1084-85, dated 30.3.2001 regarding the Subject cited above and to say that Mrs. Bulu Patowary has been working on the instruction of Hon'ble Court as Part time SUPW teacher. Hence, the question of payment of HRA to the Part time

You are advised to take necessary action as per entitlement of Part-time/Adhoc. Lackey

Yours faithfully,

(D. K. SAINI)

Assistant Commissioner

- 10 -

ANNE SURE - A (SERIES)

केन्द्रीय विवास स्था, नारंगी

- इक्स -- प्राप्तकार प्रकार १ : अवस्थ १ कि. - १४४**०** हेल

MEMDRAY THEY LAND, SAMEAING

PO Satason, Gervolmü(Assenii, PH) 781027

Ref : Ho.F.1-7/KVN/2001-2002/C

Dated : 7-4-2001

To,

Smt. Bulu Patowary, SUPW K. V. NARANGI, GHY-27

Sub: - Sanction of MRA-reg.

Madam,

In response to the above subject I am to inform you that the matter was reffered to our Asstt. Commissioner, KVS GR, regarding admissibility of drewal of HRA.

A clarifecation from Asstt. Commissioner, KVS, GR, received vide No.2-5/2000/KVS(GR)/11089 dated 4-4-2001 a copy of the same is enclosed herewith for your information.

Thanking you,

Enclo: As above.

Yours faithfully,

(GSC BOSE BABU

PRINCIPAL Principal, edriya Vidyalaya Narang Suwahati, Pin-781027

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